

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 206
CP-09/ND/2024
IA- 134/2024

IN THE MATTER OF:
Dr. Tej Kumar Mathur

... **Applicant/Petitioner**

Versus

**Healthsfirst Healthcare & Diagnostics
Private Limited &**

... **Respondent**

Under Section: 241(1), 242(4) Comp. Act

Order delivered on 05.07.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv. Anurag Anand

For the Respondent : Adv. Ravi Sharma, Adv. Pulkit Luthra_I, Pulkit
Luthra-II, Adv. Harshit Luthra

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 4.45 pm. In the wake, the hearing in the captioned matter is deferred to 08.10.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**